INDIA JURIS

WORLD PRACTICE

Asia Europe USA UK Middle East Africa

Guidelines on Private Placement of NCDs (maturity more than 1 year) by NBFCs

NBFCs shall put in place a Board approved policy for resource planning which, interalia, should cover the planning horizon and the periodicity of private placement. Tax exempt bonds offered by NBFCs are exempted from the applicability of this circular.

The issues shall be governed by the certain instructions which are briefly discussed below:

i. The minimum subscription per investor shall be Rs. 20,000;

Read more

27 February 2015

In this issue:

- Guidelines on Private Placement of NCDs (maturity more than 1 year) by NBFCs
- Prior Approval of RBI for change in shareholding pattern

Prior Approval of RBI for change in shareholding pattern

Every Securitisation Company / Reconstruction Company (SC / RC) is required to obtain prior approval of the Reserve Bank for any substantial change in its management i.e., change by way of transfer of shares or amalgamation or transfer of the business of the company.

Prior approval of RBI is required by SC/RC in the following cases:

i. at the time of granting the Certificate of Registration.

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